

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2283
ANSWERED ON:07.12.2005
DDA HOUSING PLANS
Rao Shri Sambasiva Rayapati

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Parliamentary Committee on Urban Development has expressed its unhappiness over DDA housing plans;
- (b) if so, the details and the reasons therefor;
- (c) whether the Ministry has sought a detailed report from DDA regarding the allotment of lands to the group housing societies and the procedure followed in the process;
- (d) if so, the current status of the report; and
- (e) the steps taken by the Government to streamline the process?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

- (a): While making recommendations regarding various aspects of housing policy of Delhi Development Authority, the Parliamentary Committee on Urban Development has expressed concern about the backlog of applicants under the New Pattern Registration Scheme.
- (b): The backlog is mainly due to the fact that the said housing scheme was open ended and there was heavy registration of 1,71,272.
- (c)&(d): As a sequel to the directions of High Court in CWP No. 10066/2004, the Ministry had requested DDA to formulate a comprehensive policy for allotment of land to Cooperative Group housing Societies (CGHS). Based on consultations with DDA and the Registrar Cooperative Societies, Govt. of NCT of Delhi and inputs received, various policy and procedural options were examined by the Ministry and placed before the Delhi High Court. The matter is subjudice.
- (e): The Govt. of NCT of Delhi has informed that they have taken the following steps to streamline the working of CGHSs:
 - (i) Declaration of vacancies in the societies through advertisement in leading newspapers and inviting objections for proposals regarding clearance of membership has been made compulsory.
 - (ii) The process of transfer of membership and issuance of no objection certificates by societies has been rationalised.
 - (iii) Indicating the details of Permanent Account Number, Bank Account, attestation of the photograph and signature of the member by a gazetted officer has been made mandatory for all the members of the group housing societies to ensure genuineness of membership.
 - (iv) Rule 24(2) of Delhi Cooperative Society Rules 1973 has been amended to ensure enrolment of new members in a transparent and fair manner.
 - (v) Revival of defunct Cooperative Group Housing Societies has been banned.